

DIVISION BENCH

ITEM NO.136

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No. 39/ALD/2021

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MADHUR VEENA V/S GREYSTONE INFRA TECH PVT LTD.
UNDER SECTION	59 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Tanmay Sadh, Adv.

: *For the Petitioner*

Respondent

: *Ex-parte v.o.d. 21.03.2024*

ORDER

1. This is an application filed by the Petitioner seeking prayer directing the Respondent Company to take on record the resignation filed on behalf of the Applicant in the year 2018.
2. It is stated by the Ld. Counsel representing the Applicant that the necessary documents have been furnished before the ROC. However, there is no representation on behalf of the Company as a result of which the Company has also been set *ex-parte* on 21st March, 2024.
3. Since, there is no representation on behalf of the Company as stated above, we deem it appropriate to issue a limited notice to the ROC to file a status report with respect to the documents which are stated to have been furnished by the Applicant before ROC upon submission of his resignation in 2018.
4. Let the status report be filed within a period of two weeks with advance copy to be supplied to the other side.
5. The matter is adjourned for further hearing on 8th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

4th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*